

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s). 8020/2024

(Arising out of impugned final judgment and order dated 05-04-2024 in CRLA No. 705/1983 passed by the High Court Of Judicature at Allahabad)

SATISH KUMAR GUPTA

Petitioner(s)

VERSUS

STATE OF UTTAR PRADESH

Respondent(s)

(IA No.120710/2024-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.120711/2024-EXEMPTION FROM FILING O.T. and IA No.120712/2024-EXEMPTION FROM SURRENDERING WITHIN TIME)

Date : 09-08-2024 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE DIPANKAR DATTA
HON'BLE MR. JUSTICE PRASHANT KUMAR MISHRA

For Petitioner(s) Ms. Sonia Mathur, Sr. Adv.
Mr. Dipanshu Krishan, Adv.
Ms. Noor Rampal, AOR

For Respondent(s) Mr. Akshay Amritanshu, AOR
Mr. Samyak Jain, Adv.
Ms. Drishti Saraf, Adv.
Ms. Pragya Upadhyay, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Learned counsel appearing for the respondent seeks and is granted time till 23.08.2024 to file counter affidavit.

Re-list the petition in the week commencing 02.09.2024.

(JATINDER KAUR)
P.S. to REGISTRAR

(SUDHIR KUMAR SHARMA)
COURT MASTER (NSH)